NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. Company Appeal No.13/(MAH)/2015 CA No.

CORAM:

Dated: 21.03.2017

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES: Shri Kamlesh Kalidas Shah

V/s.

M/s. State Bank of India

SECTION OF THE COMPANIES ACT: 58(4) & 59 of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1. M.S. BHARDWAY ACM Problems

2. Nitin Champakiai Party Witin Sheih
Shah

ORDER Company Appeal NO.13/58(4)&59/CLB/MB/MAH/2015

- The Learned Representatives of the Petitioner is present and stated that as directed vide earlier Order dated 16.02.2017 Rejoinder has been served on the other side.
- Respondent No.5 Mr. Nitin Shah is present in person and stated that copy
 of the Rejoinder was received by him only on 17.03.2017, hence seeking
 time to peruse the Rejoinder and if deem fit to file a Counter Rejoinder.
- In the interest of justice, time is granted to Respondent No. 5 Mr. Nitin Shah to file Counter Rejoinder, if any, positively on or before 10.04.2017 with a copy in advance to the other side.
- The matter is now listed for final hearing on 25.04.2017 (F.O.B.)
 No further adjournment shall be granted.

M.K. Shrawat Member (Judicial)